

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 219
1(ND)/2014

IN THE MATTER OF:

M/s. Servsystem Pvt. Ltd. & Ors.

... Applicant/Petitioner

Versus

**M/s. Rose Serviced Apartments (India) Pvt.
Ltd. & Ors.**

... Respondent

Under Section: 397/398 Co. Act.

Order delivered on 19.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Swapnil Srivastava, Adv. Jayesh Srivastava

For the Respondent : Adv. Akshit Mago for R-1 & R-2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.35 pm. In the wake, the hearing in the captioned matter is deferred to 23.10.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**